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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 3912/2021

UCHENNE ..... Petitioner

Through: Mr. J.S. Kushwaha, Adv.

versus

THE STATE ..... Respondent

Through: Mr. Kirtiman Singh, CGSC with Mr. Vidhi Jain, Mr. Waize Ali Noor, Ms. Kunjula Bhardwaj, Mr. Madhav Bajaj, Advs.

Mr. Ajay Vikram Singh, APP for State with SI Rohit, PS Crime Branch

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

% **19.09.2022**

On 02.08.2022, it was noted that the visa of the petitioner has neither been renewed nor any reasons were given for its rejection/ delay.

I have noted that in numerous cases, foreign nationals are lodged in jail in Delhi, whose visa applications have not been processed.

Mr. Kirtiman Singh, learned CGSC states that he will get necessary instructions in writing from FRRO before the next date.

He shall also place on record necessary steps and procedures so that foreign nationals who are in jail as undertrial know the procedure for renewal of their visas.

List on 10.10.2022.

**JASMEET SINGH, J**

**SEPTEMBER 19, 2022/dm** *Click here to check corrigendum, if any*